

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 223
CAA-32/ND/2020

IN THE MATTER OF:

M/s. Noble Buildon Pvt. Ltd. and
M/s. Top Image Estate Pvt. Ltd. and Others

...PETITIONER

Section

Under Section 230-232

Order delivered on 18.03.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. :
For the Respondent/ Corporate-debtor :
For RD & OL :Mr. Tania Sharma, Advocate

ORDER

In view of the advisory issued by the Central Government considering the seriousness of Pandemic Novel Coronavirus (COVID-19), read with NCLT's notice dated 15th March, 2020, the matter is adjourned to 22.04.2020.

-Sd-

(V.K. Subburaj)
Member (T)

-Sd-

(P.S.N. Prasad)
Member (J)